

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 73 OF 2025**

IN THE MATTER OF:

Abdullah

...Applicant

v.

Gram Panchayat Sadai & Others

...Respondents

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Reply on Behalf of Respondent No. 1 to Objections Filed by the Applicant Against the Joint Committee Report	1-15
2.	Annexure R/1 Copy of the GPS Tagged Photographs of The Exact Site of the Land	16-19
3.	Annexure R/2 Copy of the GPS Tagged Videos of the Exact Site of The Land Contained in a Pen-Drive	20
4.	Certificate Under Section 63 of The Bhartiya Sakshya Adhiniyam, 2023	21-25
5.	Proof of Service	26

Through

New Delhi

Date: 13/07/26



Abhishek Jain

Counsel for Respondent No.1

[Sankalp Legal Partners LLP]

68, GF, Todarmal Road, New Delhi-110001

Email: abhishek@sncompany.in

Ph: 9999570000

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 73 OF 2025**

IN THE MATTER OF:

Abdullah

...Applicant

v.

Gram Panchayat Sadai & Others

...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 1 TO
OBJECTIONS FILED BY THE APPLICANT AGAINST JOINT
COMMITTEE REPORT**

MOST RESPECTFULLY SHOWETH:

1. That the answering Respondent, herein, expressly repudiates each and every assertion, all individual and collective averments, propositions, and contentions made in objections to the joint committee report. Such denials are specifically directed towards statements that are counter to or incongruous with the current reply furnished by the Respondent, as if each such counter-statement was sequentially refuted in detail, barring and excepting only those elements that are clearly delineated as accepted in the Present Reply.
2. At the outset, it is submitted that the objection to the committee report filed by the Applicant is motivated by extraneous considerations and is filed with a mala fide intention without any basis by knowingly making false and incorrect statements/submissions and in utter disregard of the correct factual position and therefore, the objection to the committee report is

liable to be dismissed along with heavy costs and other appropriate punishment for committing perjury before this Hon'ble Tribunal.

PRELIMINARY OBJECTIONS

A. Gross Abuse of Judicial Process and Fraud on the Tribunal

1. That the Objections to the committee report filed by the Applicant are a clear deception and a "*fraud on the court.*" The core of the Applicant's objections rest upon photographs and videos as annexed in the objection, however, to the utter dismay and shock to the answering respondent, the said photographs and videos pertain to a completely different site other than the land in question. Furthermore, the Applicant is trying to settle his personal local rivalries with Panchayat and other people from the village in order to continue possession and encroachment of the portion of the land in question by abusing the jurisdiction of this Hon'ble Tribunal.
2. It is submitted that none of the photographs or videos depicting illegal excavation/mining belong to the site in question. The photographs pertaining to the subject site has been filed as Annexure-18 to Annexure-28 of the Objections to the Joint Committee Report by the applicant and a bare perusal of these specific annexures (Annexure-18 to 28) shows merely soil lifting and not illegal mining, deep trenching, or ecological devastation as falsely claimed by the Applicant. All the other photos and videos filed by the Applicant do not pertain to the subject site. It is submitted that the Applicant has imported fabricated visuals from elsewhere to prejudice this Hon'ble Tribunal.

3. It is further submitted that all the video clips and photographs showing the alleged illegal mining belong to entirely different place, which is from village Rehna, Chilla and other places. The Applicant has intentionally submitted these photos and videos from this completely separate, unrelated village and dishonestly passed it off as the subject site to maliciously mislead this Hon'ble Tribunal.
4. That a Joint Committee was constituted vide order dated 21.02.2025 passed by this Hon'ble Tribunal conducted site-specific verification of the actual disputed site and the fact that the Joint Committee's findings completely contradict the Applicant's assertions is not because the Committee is "corrupt" or "acting under pressure" (as maliciously alleged by the Applicant), but because the Joint Committee inspected the subject land, whereas the Applicant's photos and videos depict lands/site from a completely different site.

B. Fabrication of Electronic Evidence

5. That the unverified photographs and video clips produced by the Applicant fail, in every manner, to substantiate the contentions raised in the application, inasmuch as none of the digital exhibits portraying the alleged illegal mining bear mandatory GPS coordinates, spatial location tags linking them to the subject site, or any verifiable metadata to establish their electronic integrity. Conversely, the specific photographs annexed as Annexure-18 to 28, which do feature GPS coordinates and location tag, demonstrate nothing more than the permitted, lifting of ordinary soil. Consequently, the authenticity, origin, source, and exact date

of creation of the Applicant's other photographs and videos are unverified digital records and inadmissible and wholly incapable of being relied upon by this Hon'ble Tribunal to form any opinion against the answering Respondent.

6. That the Applicant is liable for placing fabricated evidence on record under oath and for deliberately attempting to mislead this Hon'ble Tribunal by passing off unrelated sites as the site in question. Such malicious conduct amounts to a manipulation of environmental concern to settle private rivalries, and therefore, the present application is liable to be dismissed outright with exemplary punitive costs for gross abuse of the judicial machinery and for wantonly wasting the precious judicial time of this forum.
7. That the Applicant has failed to file the mandatory certificate under Section 63(4) of the Bharatiya Sakshya Adhiniyam, 2023, in respect of the electronic records sought to be relied upon. In the absence of such certification, the said electronic evidence is neither admissible in law nor can its authenticity and genuineness be presumed, and the same ought to be excluded from consideration.

C. Deliberate Perjury and False Affidavit

8. That the Applicant has signed a solemn verification and submitted a sworn affidavit dated 29.09.2025 stating that the contents of the objections and the visual annexures are true to his personal knowledge. Since the photographs and videos except (Annexure-18 to 28) belong to a different land other than the land in the present application, the Applicant has knowingly made false

statements under oath and has committed an act of perjury which warrants not only the immediate dismissal of the application but the strict imposition of exemplary punishment along with punitive costs for fabricating false evidence.

PRELIMINARY SUBMISSIONS

9. That the subject parcels of land possessed uneven, and undulating topographical characteristics that fundamentally render them non-arable and inherently unsuitable for sustained agricultural activities or modern farming equipment. In the larger interest of public utility and community welfare, the Gram Panchayat exercised due deliberation under Rule 31(3) of the Haryana Minor Mineral Concession Rules, 2012, and passed a valid resolution dated 10.07.2024 to seek permission for regulated soil lifting to level the terrain. The permissions were granted by the Deputy Commissioner on 30.07.2024 and the Block Development Officer on 09.08.2024. Furthermore, an No Objection Certificate (NOC) dated 18.03.2024 was issued by the Divisional Forest Officer, confirming that the land is not part of any notified reserved or protected forest area.
10. It is further submitted that the regulated excavation and soil-lifting activity on the subject land has been carried out strictly within the bounds of the permissions granted by the competent authorities, extending only to a depth of 3 to 5 feet for the sole purpose of leveling the undulated land. Copy of the Photographs from the Exact site of the land and current status of the subject site are annexed herewith as **Annexure-R/1**. Copy of the GPS Coordinates and location tagged videos of the exact site of the land

contained in a Pen-drive along with the Certificate under Section 63 of The Bhartiya Sakshya Adhiniyam, 2023 are annexed herewith as **Annexure-R/2**.

PARA-WISE REPLY ON MERITS

1. That the contents of Para No. 1 of the objections is a matter of record.
2. That the contents of Para No. 2 of the objections need no reply.
3. That the contents of Paragraph No. 3 of the objections are wrong, misleading, based on self-serving assumptions, and therefore denied. It is denied that Paragraph No. 3 of the Joint Committee Report is wrong or false. It is submitted that the Joint Committee conducted on spot inspection and findings recorded by the Joint Committee represent the true and accurate status of the site. The allegation that the Joint Committee submitted a 'false report' in collusion with the answering Respondent is scandalous, defamatory, lacks any substantiating evidence, and is denied in toto. Further, the contents regarding the alleged existence, uprooting, or cutting of '3000 to 4000 old trees' and the destruction of bird nests/flora/fauna on the land measuring 110 Kanal 08 Marla (Village Durgapur) and 56 Kanal 02 Marlas (Village Sadai) are entirely false and therefore denied. No such mass uprooting or environmental degradation has ever taken place. The photographs and videos heavily relied upon by the Applicant are from different site than the site in question and are unverified and misleading. It is further denied that illegal mining is being carried out 'in the shadow of illegal permissions'. It is submitted

that the permissions obtained by the answering Respondent are strictly in accordance with the prevailing environmental laws, the Haryana Minor Mineral Concession Rules. The allegation that permissions were obtained 'illegally and unlawfully' with the intention to restart illegal stone, bajri, or soil mining is wrong and therefore denied. It is further denied that there are depths of 7 feet 8 inches to 23 feet in 4 acres and 2.5 acres alongside '12 deep ditches' measuring 30 to 35 feet deep in the Aravalli hill land. It is submitted that the Applicant has placed nothing on record to substantiate their claims or to demonstrate that the findings of the Joint Committee which conclusively established that the excavation was limited to approximately 2.5 acres of land with a depth of less than 5 feet, are miscalculated or incorrectly measured. The Applicant has captured the videos from the different site such as Rehna Vilage, Chilla, and other places claiming it as the videos and photos of Sadai Panchayat. It is further denied that the Respondents are lifting bajri, or stones in violation of the terms and conditions of their permissions.

4. That the contents of the Para No. 4 of the objections are wrong, baseless, and denied. There has been no violation of environmental, forest, or mining guidelines by the answering Respondent. It is submitted that the Applicant has completely failed to identify, specify, or plead which statutory provision or rule has allegedly been violated in the process of obtaining the lawful permission for soil lifting from the competent authorities. Consequently, the Applicant's generalized assertions regarding the alleged extraction of stones or bajri are entirely baseless, as all activities on the subject site have been executed strictly within the

four corners of the valid permissions granted, and no illegal mining or unauthorized mineral lifting has ever taken place under the guise of the said permissions as alleged by the Applicant.

5. That the contents of Para No. 5(i) and 5(ii) of the objections are wrong, malicious, and are denied. As a preliminary matter, it is beyond the scope of the answering Respondent No. 1 to answer for or defend the independent, court-appointed Joint Committee. However, based on the true facts of the matter, it is submitted that the soil excavation across the specified blocks of Panchayat land in Village Sadai was sanctioned by the competent authorities strictly for public utility works. The Applicant's allegation that the answering respondent leveled the land before the visit of the Joint Committee is physically impossible and completely contradictory to their own claims. On one hand, the Applicant alleges that massive, industrial-scale mining took place creating deep mining ranging from 7 feet to over 30 feet deep across several acres. On the other hand, the Applicant absurdly claims that this deep-trenched area was filled and perfectly leveled overnight just before the inspection. It is technically and logistically impossible to fill up 30-foot-deep mining across acres of land instantly. This blatant contradiction exposes the fact that the natural terrain observed and recorded by the Joint Committee is the true, unadulterated state of the permitted site, and that the Applicant's claims of deep mining are entirely fabricated.
6. That the contents of the para 5(iii) and 5(iv) are wrong and denied. The allegation that an Environment Clearance (EC) was mandatory for ordinary public-utility soil lifting or that 3,000 to

4,000 naturally grown trees were sold to a saw mill on "Gogipur Road" is a reckless lie unsupported by any records. The Applicant's photos of JCB machines removing trees are recorded from Rehna, chilla and other place of different Villages, completely unrelated to the Subject Site/Land.

7. That the contents of Para No. 5(v) & 5(vi) of the objections are wrong, malicious, and denied. It is submitted that the answering Respondent has acted strictly within the four corners of the law, having obtained all necessary permissions, sanctions, and clearances from the competent authorities as prescribed under the prevailing rules and regulations of the State of Haryana. All activities executed on the site strictly adhere to the terms and conditions of the granted permissions, and there has been no violation of the revenue status or the natural character of the land. The allegations regarding the demolition or lifting of a water dam's soil are maliciously alleged to add a false element of public danger to a non-existent issue. Furthermore, the Applicant's counter-claims regarding local encroachment cases are private local rivalries which the Applicant is trying to settle by abusing the jurisdiction of this Hon'ble Tribunal.
8. That the contents of Para No. 5(vii) of the objections are wrong, incorrect, and are specifically denied. It is submitted that it is beyond the scope of the answering Respondent No. 1 to comment on the internal operational procedures or statutory protocols followed by the court-appointed Joint Committee.

REPLY TO OBJECTIONS ON FINDINGS OF THE JOINT COMMITTEE

9. That the contents of the objections to the findings of the Committee are wrong, factually incorrect, and are denied. It is beyond the scope of the answering Respondent No. 1 to answer for the court-appointed Joint Committee. However, as far as the answering Respondent is concerned, all activities on the site have been undertaken strictly in accordance with valid permissions, lawful sanctions, and verified revenue records. The contents regarding the legal status, ownership, and possession of the land are denied. It is submitted that as per the prevalent law concerning Jumla Malkan (or Jumla Mustarka Malkan) lands, the ownership and management of such lands legally vest in the Gram Panchayat for the common use and benefit of the village community. The answering Respondent has engaged as owner/manager of the land strictly under valid permissions granted by the competent authorities, and the allegation that there is any 'illegal, unlawful, or collusive' action to destroy the land to earn money is entirely malicious, baseless, and a bald assertion without an iota of proof. It is further denied that any 'reserve charagah' (grazing land) or forest ecosystem is being destroyed by the answering Respondent. The permitted operations were confined within lawful boundaries and do not cause any harm to local environment, village livestock, water bodies, mountain dams, or the natural habitats of wild animals. The applicant is merely attempting to create a false narrative of environmental crisis to disrupt lawful permissions and to settle his private disputes.

10. The applicant's contention that Environmental Clearance (EC) is required for the ordinary lifting of soil under the present facts is legally misconstrued, and denied. It is submitted that under the relevant rules framed by the State Government and the Ministry of Environment, Forest and Climate Change (MoEF&CC) guidelines, exemptions are provided for the manual lifting or excavation of ordinary clay/soil. The excavation at the site is strictly regulated, confined within legal boundaries, and does not constitute a commercial/industrial mining operation that would trigger Environmental Clearance requirement.
11. That the repeated allegation regarding the existence and uprooting of '3000 to 4000 trees' on the land is entirely false and denied. The unverified video clippings relied upon by the applicant do not establish the cutting of thousands of trees by the Respondents, nor do they prove the existence of an active forest or reserve pasture land at the exact location of the permitted activity. The video clips of trolley carrying cut trees are of different locations and the answering respondent do not have any relation to it. The land in question is being dealt with strictly in permission and accordance with its revenue classification and applicable local laws.
12. That it is further denied that the Forest Department, in coordination with the Deputy Commissioner and the Gram Panchayat, has submitted a false or biased report. The Forest Department is a statutory body operating under strict regulatory frameworks. Its officials conducted a ground assessment of the land in question and official record of the government before granting any clearance. The allegation that high-ranking public

officials and answering respondent acted in 'collusion' to submit a false report is highly scandalous, legally untenable and therefore denied.

13. Furthermore, the contents regarding the alleged felling, cutting, or removal of trees using JCB machines by the Gram Panchayat, or any contractor are entirely wrong, baseless, and denied. No clearance of vegetation or illegal uprooting of trees has taken place at the site. The unverified video recordings heavily relied upon by the applicant are completely out of context, lack geographic or temporal authentication, and are legally inadmissible. It is further denied that the land is an active forest ecosystem comprising a dense canopy of trees, flora, and fauna as falsely projected. The applicant is trying to mislead this Hon'ble Tribunal by using vague assertion and videos and photographs of different sites that do not reflect the actual ground realities of the permitted Subject site.
14. Furthermore, the applicant's assertion that the land is located near the Aravalli Hills and that the hills are being 'destroyed by corrupt persons' is wrong, misleading, and denied. The answering Respondent has not violated any prevalent law or directions of the Hon'ble Supreme Court of India. No mining, excavation, or prohibited commercial activities have ever been conducted within the ecologically sensitive, demarcated zones of the Aravalli Hills.
15. It is submitted that the applicant is raising a false issue and labelling reckless allegations against statutory authorities purely out of personal animosity with the local persons and to retain the encroached land in his possession.

16. That the claim that the Civil Court, Nuh 'orally suggested' approaching the NGT is legally untenable. Having failed to get a stay order in Civil Suit CS/29/2025, the applicant unconditionally withdrew it, making this a clear case of forum-shopping. The Applicant is guilty of suppressing material facts and utilizing this Hon'ble Tribunal as a tool for personal vendetta. The present Application is entirely motivated by deep-seated personal rivalries involving private disputes over encroachment of the panchayat land rather than any actual ecological threat. This constitutes a clear manipulation and abuse of judicial machinery, and the application be rejected on this ground alone.

PRAYER

In view of the detailed facts and blatant misrepresentations established above, the Respondents most respectfully pray that this Hon'ble Tribunal may be pleased to:

- a) dismiss the Objections filed by the Applicant in their entirety, by exposing that the photographic and videographic evidence; and/or
- b) impose Exemplary, Punitive Costs upon the Applicant for deliberately initiating vexatious, bad-faith litigation, fabricating visual evidence, committing perjury through a false affidavit, and wasting precious judicial time; and/or
- c) pass such further order or orders as this Hon'ble Tribunal deems fit in the interest of Justice and Equity.

VERIFICATION:

Verified at New Delhi on this 13th day of July 2026, that the contents of replies are true and correct to the best of my knowledge derived from authentic revenue records and physical ground truth, and absolutely nothing material has been concealed therefrom.

अश्वि

Respondent No. 1

Through**Abhishek Jain**

New Delhi

Date: 13/07/26

Counsels for the Respondent No.1

[Sankalp Legal Partners LLP]

68, GF, Todarmal Road, New Delhi-110001

Email: abhishek@sncompany.in

Ph: 9999570000

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

O.A. No. 73 of 2025

IN THE MATTER OF

Abdullah

...Applicant

versus

Gram Panchayat Sadai and Ors.

...Respondents

AFFIDAVIT

I, Arshad, S/o Gafoor, aged about 28 years, R/o House No. 39, ward no. 06, near masjid, sadai, saddain Mewat, Haryana-122107, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am the Sarpanch of the Gram Panchayat, herein the authorized Representative of the abovenamed Respondent No. 1 and well conversant with the facts of the present case and competent to sign and swear the affidavit.
2. The accompanying reply has been drafted by my counsel under my instructions, and the contents of the same have been read over and explained to me and explained in vernacular language and I have understood the same which are true and correct as per my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.
3. That this is my true and correct statement.

VERIFICATION:

Verified on this day of, 2026 at New Delhi that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief and nothing material has been concealed therefrom.

I identified the deponent who has signed in my presence.

NOTARY (Govt. of India)
Neelam Sharma, Advocate
Enrol. No.-D1281/2001
Ch. No. 165A, Gate No. 11
Patil House Courts,
New Delhi-110001
(M): 9899408301

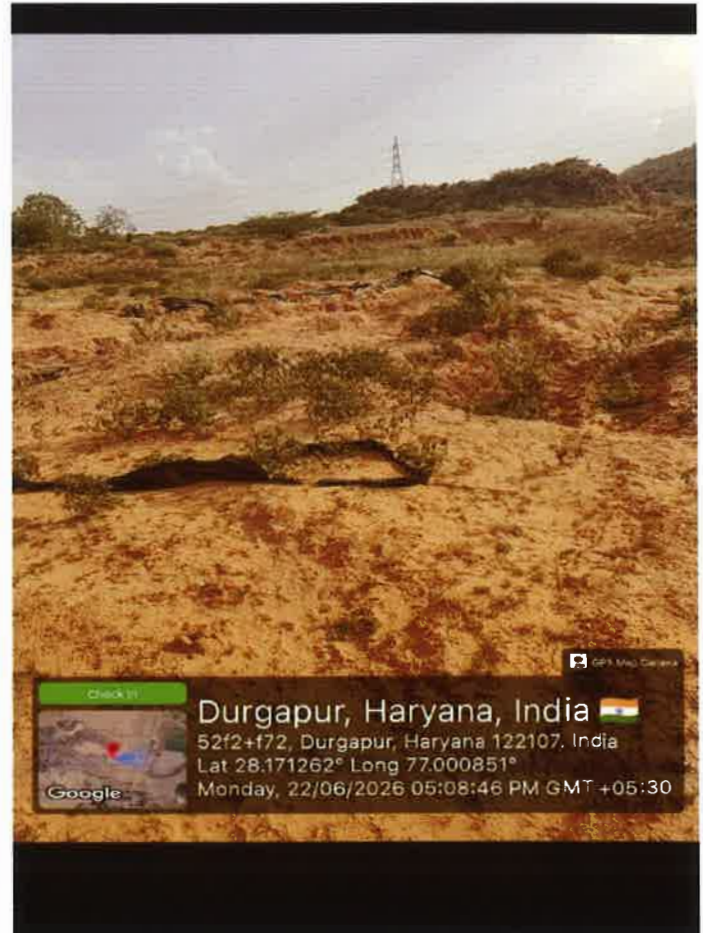
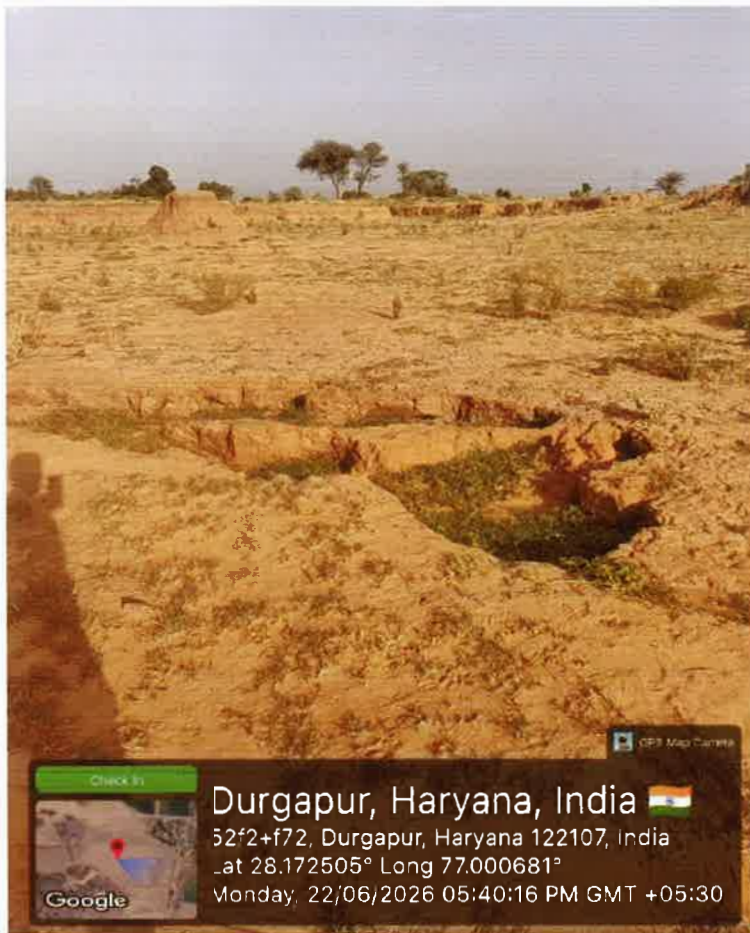
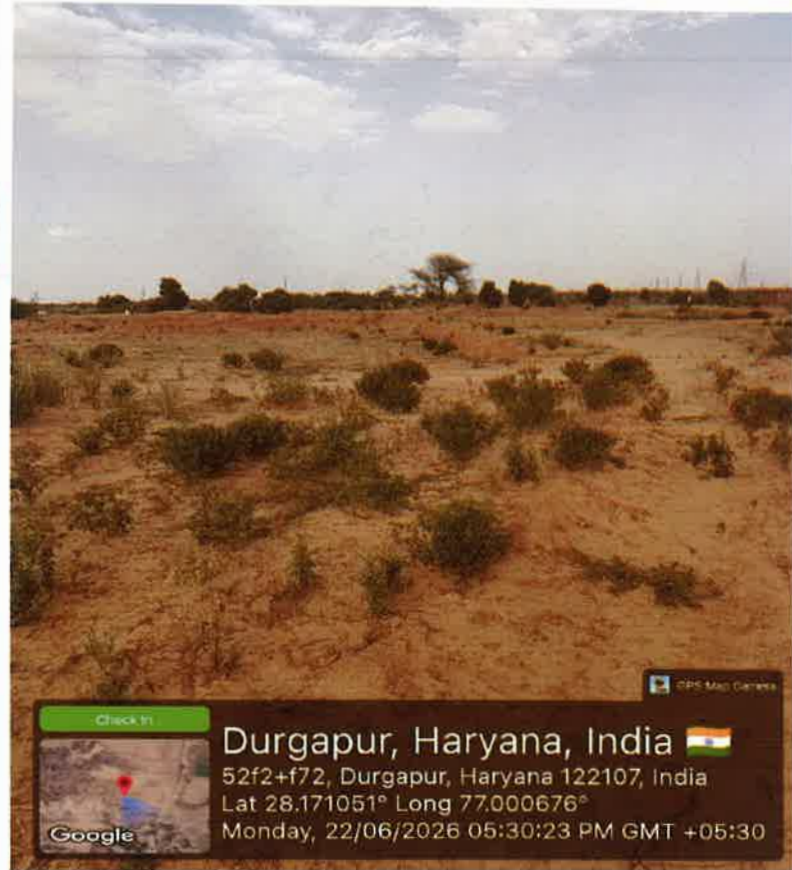
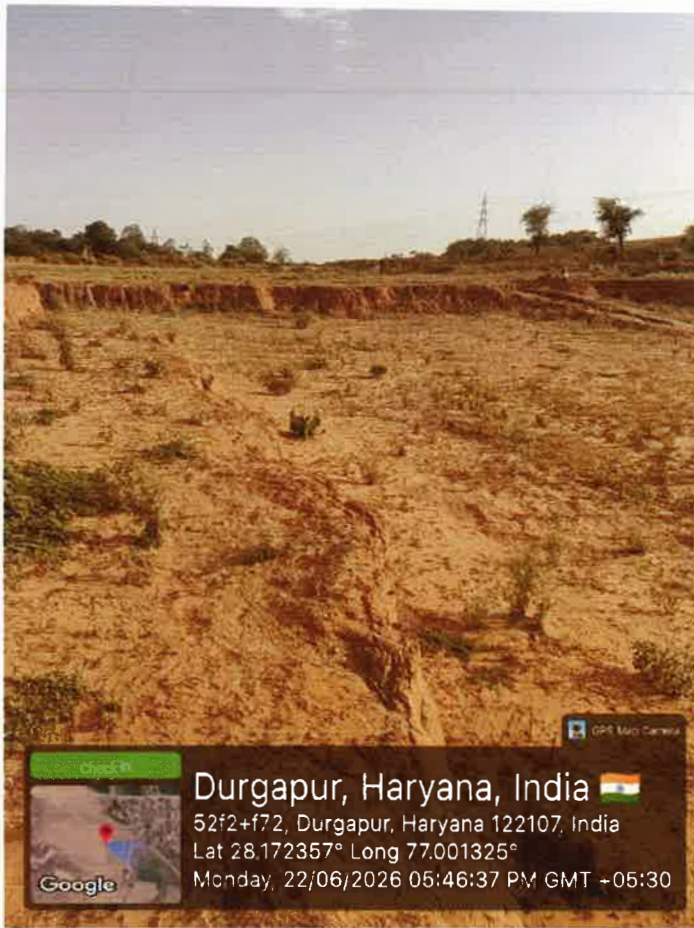
372216
DEPONENT

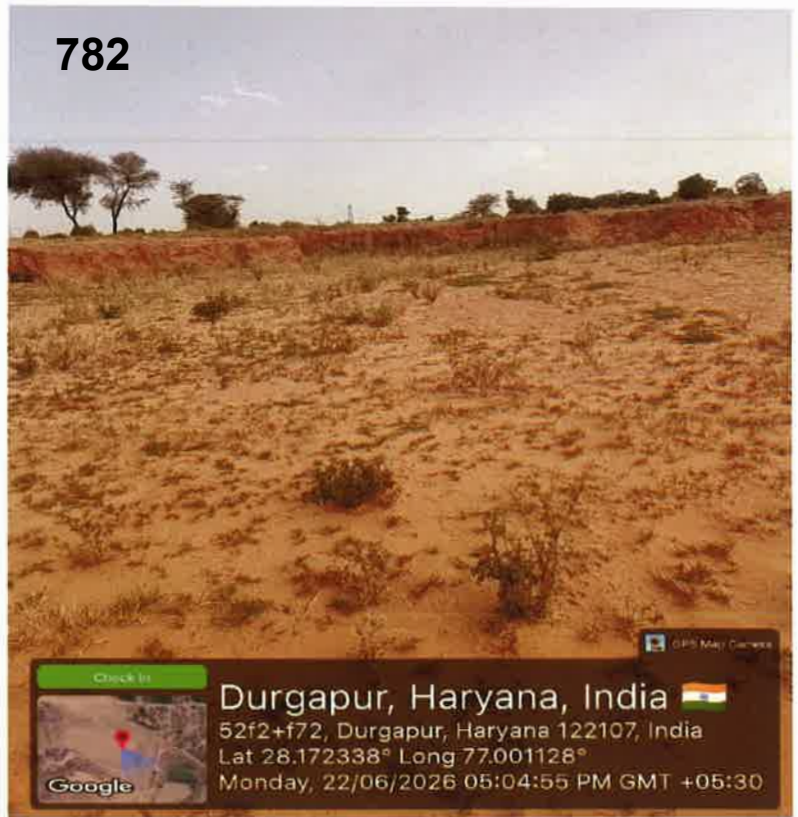
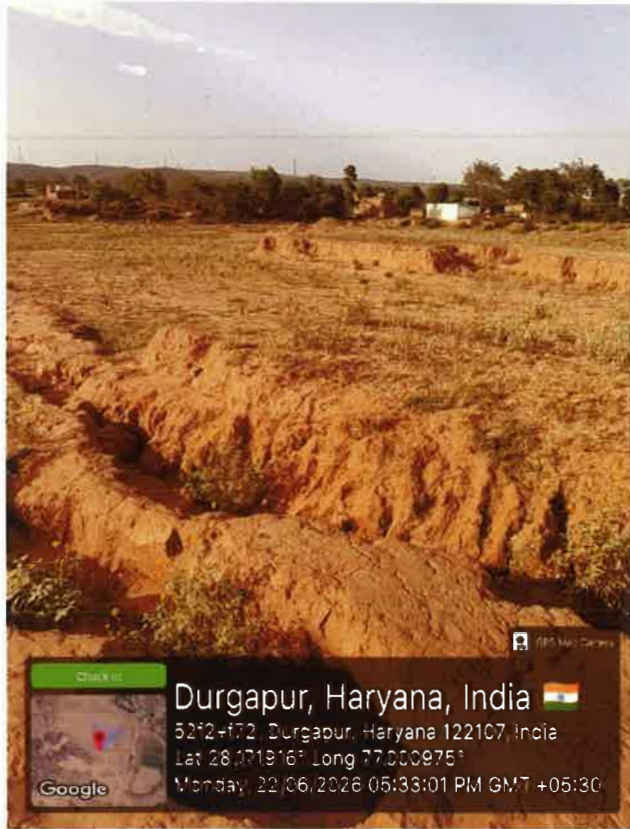
Arshad Sarpanch
Gram Panchayat Sadai
Block, District Nuh

372216
DEPONENT

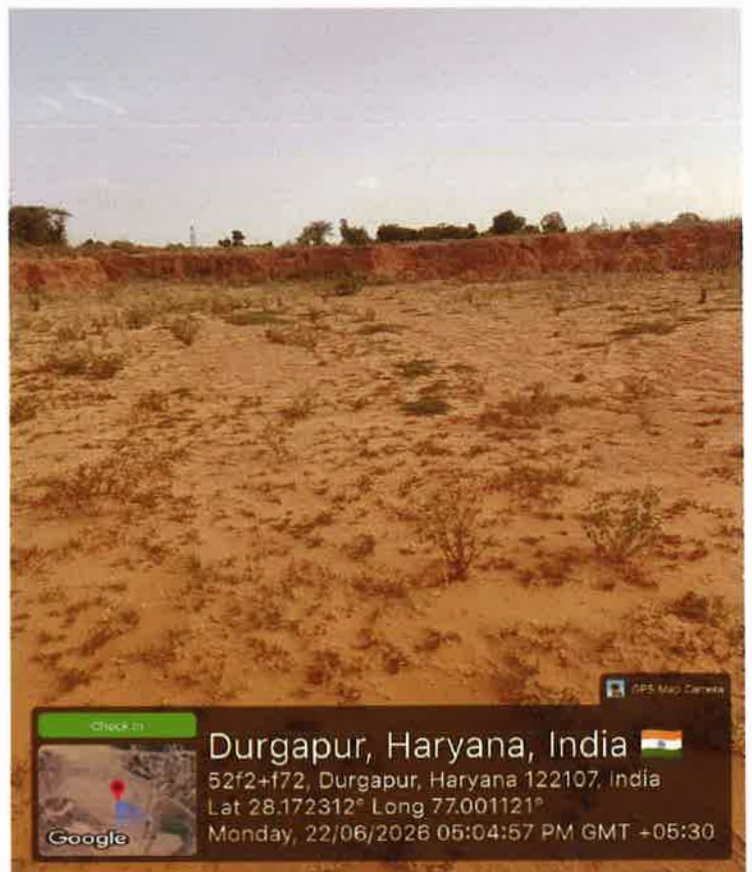
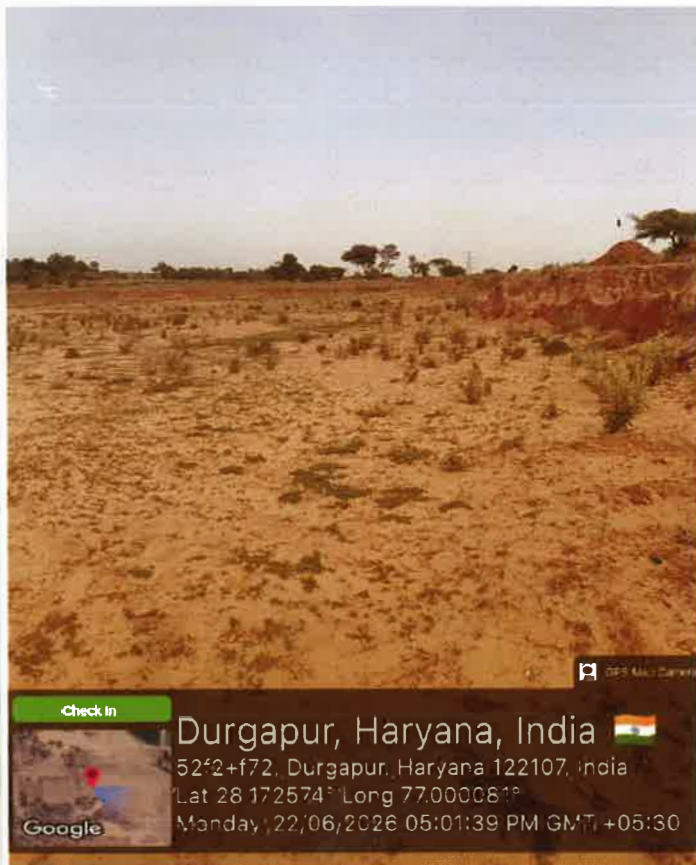
Arshad Sarpanch
Gram Panchayat Sadai
Block, District Nuh

13 JUL 2026

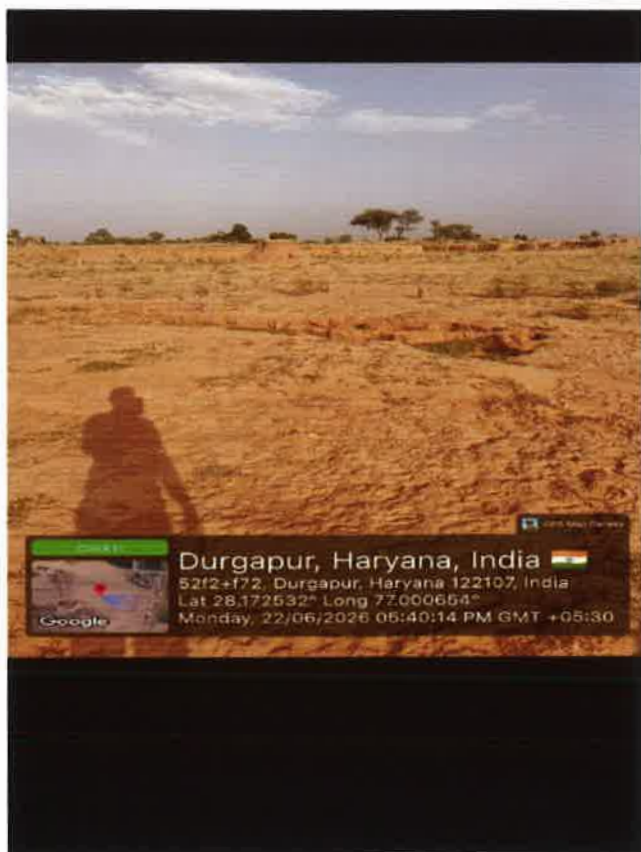
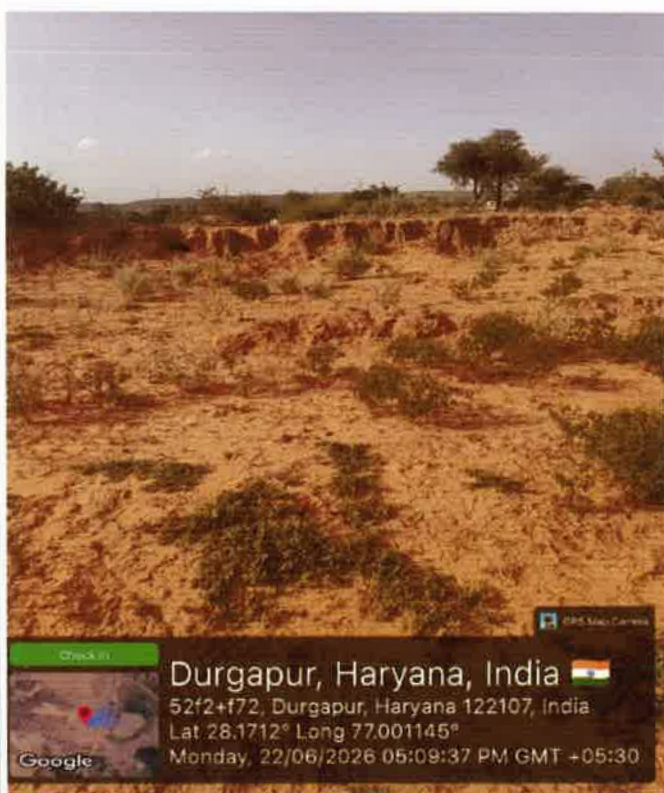
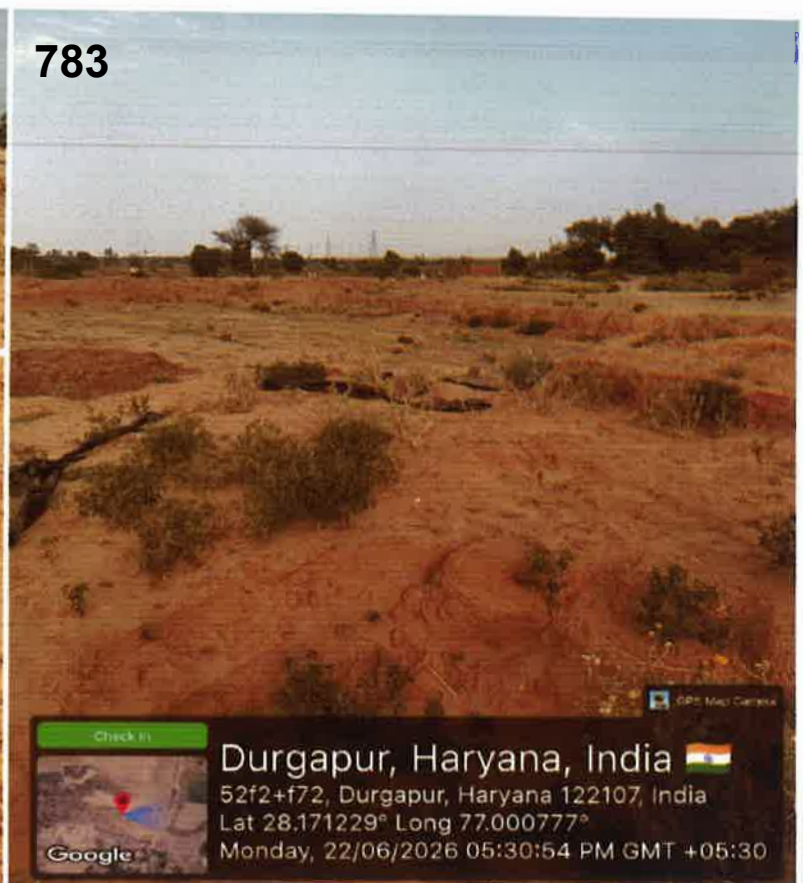
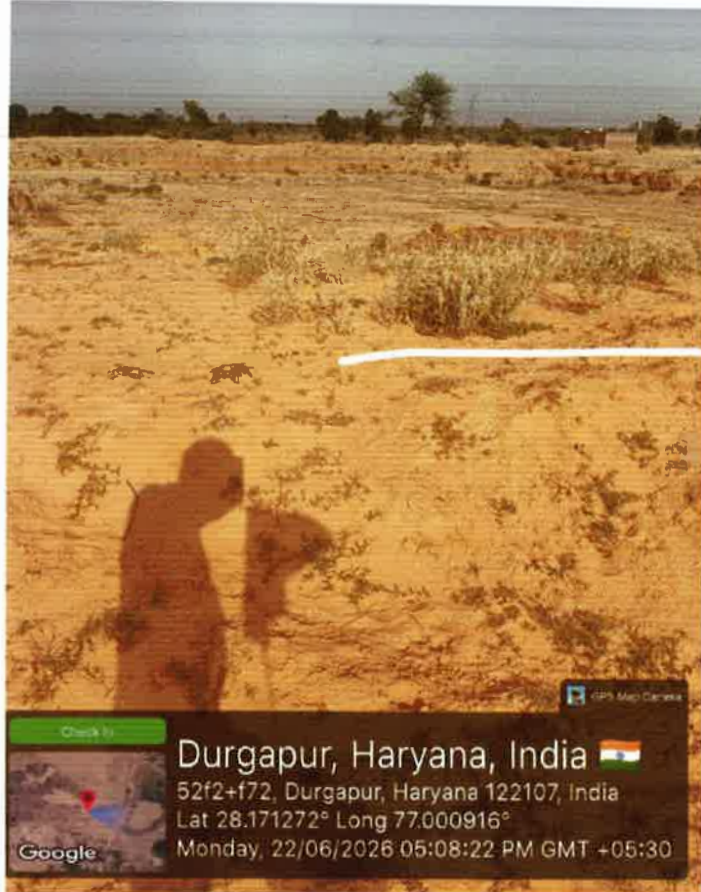


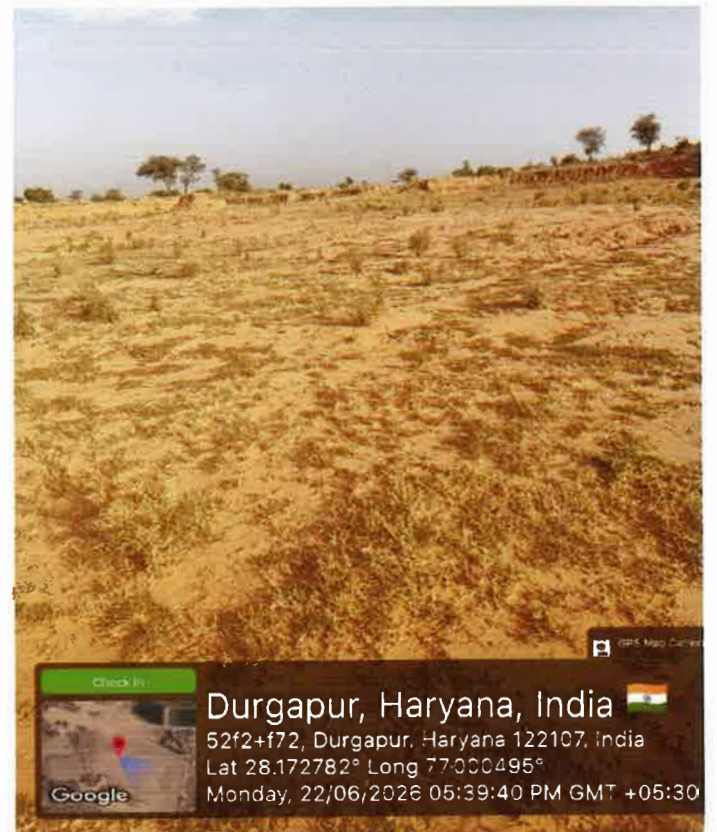
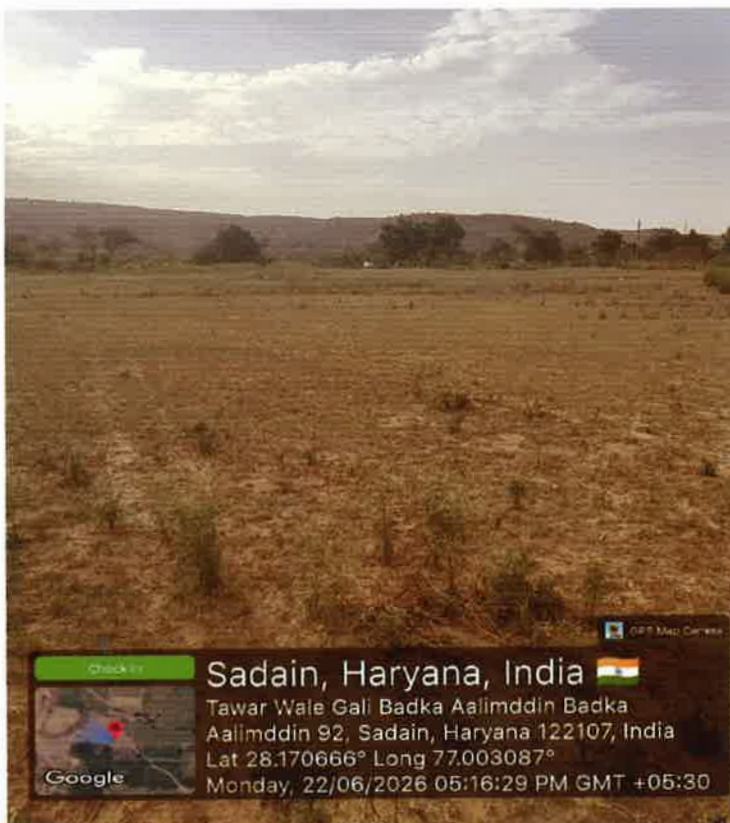
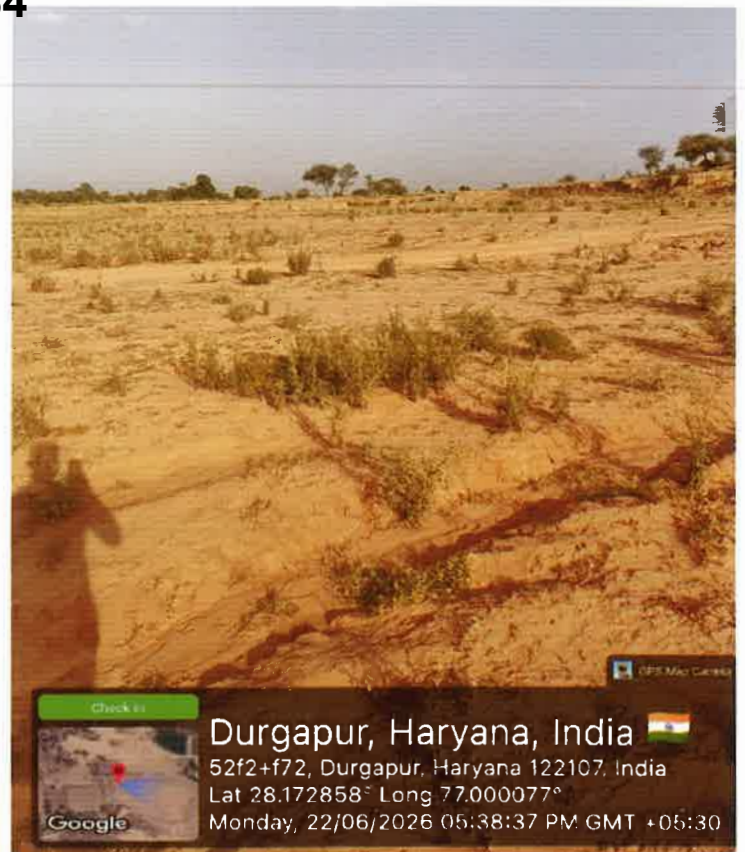
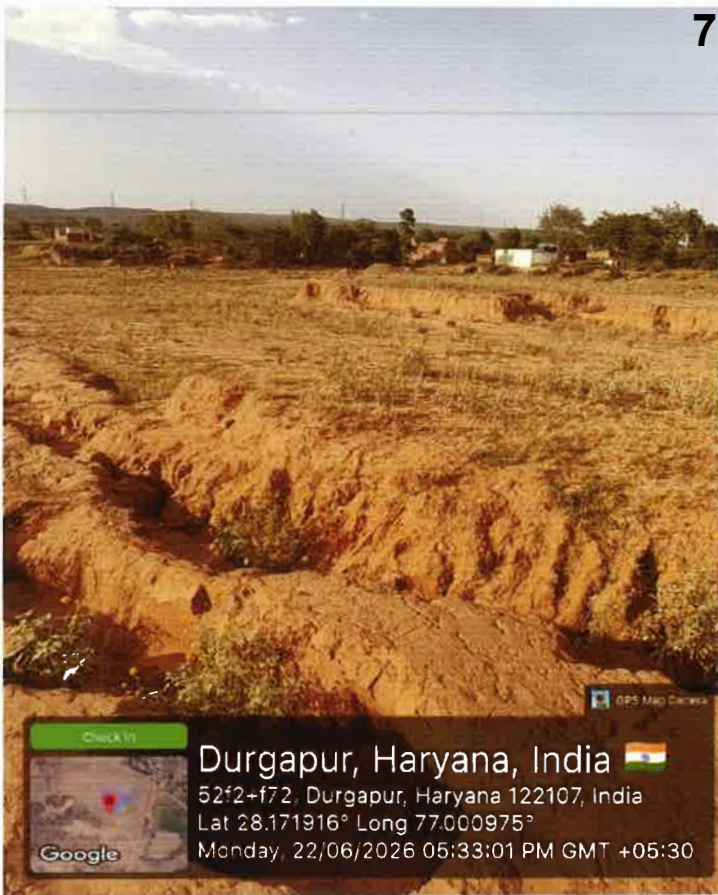


12



783







**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 73 OF 2025**

IN THE MATTER OF:

Abdullah

...Applicant

v.

Gram Panchayat Sadai & Others

...Respondents

**CERTIFICATE UNDER SECTION 63 OF THE BHARATIYA
SAKSHYA ADHINIYAM, 2023**

PART-A

(filled by the party)

I, Arshad, S/o Gafoor, aged about 28 years, R/o House No. 39, Ward No. 06, Near Masjid, Sadai, Saddain, Mewat, Haryana - 122107, do hereby affirm and sincerely state and submit as follows:

I have produced an electronic record/output of the digital record taken from the following device/digital record source (tick mark): -

Computer/Storage Media ☐ DVR ☐ Mobile ☒

Flash Drive ☐

CD/DVD ☐ server ☐ cloud ☐ other ☐

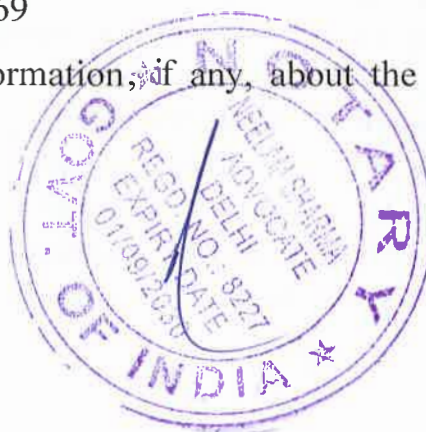
Other: _____.

Make & Model: OPPO Reno 10 Pro+ 5G & CPH2521

Color: Black.

IMEI No.: 863132060578769

and any other relevant information, if any, about the device/digital record(specify).



The digital device or the digital record source was under the lawful control for regularly creating, storing, or processing information for the purpose of carrying out regular activities and during this period, the computer or the communication device was working properly and the relevant information was fed into the computer during the ordinary course of business. If the computer/digital device at any point of time was not working properly or out of operation, then it has not affected the electronic/digital record or its accuracy. The digital device or the source of the digital record is: -

Owned ☒ Maintained ☐ Managed ☐ Operated ☐

By me (select as applicable).

I state that HASH value/s of the electronic/digital record/s is

Sl. No.	Description of Electronic Record	HASH Value
1.	Image 1	e181a7898991df572090914a8fb6f1719b983e58
2.	Image 2	9a7a2f3efc2605db5e567573a4727460c1cc342c
3.	Image 3	601a1ce5a23b039925d36afcb62ecb934d97401b
4.	Image 4	d61103af92828ae0cda7c61e27819d99372ddd49
5.	Image 5	34dbf1b5f0fbcc2d14e331cfbe5e97c1c420729f
6.	Image 6	84ee5e3032d4835c41034eca70fa0c8bdfc14568
7.	Image 7	1aad79b18f97fb703577cb2077c58a855adaac7
8.	Image 8	95587b5932501651584721575dfcef88b649f703
9.	Image 9	47197681cfa50d2c8e6920b0dae5fef29d38d6c7
10.	Image 10	aeb4e1c78fe5b2df7bb0c7b635e8510184b608a4
11.	Image 11	de2ae7d06ea8cd8370605ef4d9ef55a1f027a143
12.	Image 12	cc7b039626d5473bb5222ec52400f81882964133
13.	Image 13	35ded2143aa236642867404767bcea6a9d020afd
14.	Image 14	76a0d5f2738e10b88253b3c2ae118b82d9ddd2a0
15.	Image 15	8db15ac5846d8066c5a7342f9204e94a698d7a12
16.	Image 16	9114820127ebcaac4f0299bbe6e641f08759fd8a
17.	Image 17	4e9f0041a4b5bda1c2f13734a0a90b4d59f2e266
18.	Video 1	0ccc91384d2a0d8f2676a62b75e0387ceef3d32f
19.	Video 2	44f87b3fa4cdf8a08c52e0b749a5b505ba90e792
20.	Video 3	bd98f1b785c00ef492f1e39a44827f0ced0db070

21.	Video 4	41335618e5e9a116da7240aa16bffe6dc7381523
22.	Video 5	3e1029c7a854ac7ea778d50b630d06de77617afd
23.	Video 6	380ad084d63e90acf70d88ca1a9700f253fa5556
24.	Video 7	6a720737d6910826273b16d01bf651f428ca24f4
25.	Video 8	2f58341ec55c0f14e602cbd8b8bea22f71686203
26.	Video 9	40738bd0e51346f9fc33a6ce6045948191020890
27.	Video 10	f09b4349153e54a02ad8c1204b324727701ff678

Obtained through the following algorithm: -

☒ SHA1

☐ SHA256

☐ MD5

☐ Other _____ (Legally acceptable Standard)

(Hash report to be enclosed with the certificate)

Arshad
अरशद

(Name and Signature)

Date (DD/MM/YYYY):

Time (IST): 13:32 hour (In 24 hour format)

Place: New Delhi



PART-B

(filled by the expert)

I, Arshad, S/o Gafoor, aged about 28 years, R/o House No. 39, Ward No. 06, Near Masjid, Sadai, Saddain, Mewat, Haryana - 122107, do hereby affirm and sincerely state and submit as follows:

I have produced an electronic record/output of the digital record taken from the following device/digital record source (tick mark):-

Computer/Storage Media ☐ DVR ☐ Mobile ☒

Flash Drive ☐

CD/DVD ☐ server ☐ cloud ☐ other ☐

Other: _____.

Make & Model: OPPO Reno 10 Pro+ 5G & CPH2521

Color: Black.

IMEI No.: 863132060578769

and any other relevant information, if any, about the device/digital record(specify).

The digital device or the source of the digital record is: -

Owned ☒ Maintained ☐ Managed ☐ Operated ☐

By me (select as applicable)

I state that HASH value/s of the electronic/digital record/s is

Sl. No.	Description of Electronic Record	HASH Value
1.	Image 1	e181a7898991df572090914a8fb6f1719b983e58
2.	Image 2	9a7a2f3efc2605db5e567573a4727460c1cc342c
3.	Image 3	601a1ce5a23b039925d36afcb62ecb934d97401b
4.	Image 4	d61103af92828ae0cda7c61e27819d99372ddd49
5.	Image 5	34dbf1b5f0fbcc2d14e331cfbe5e97c1c420729f
6.	Image 6	84ee5e3032d4835c41034eca70fa0c8bdfc14568
7.	Image 7	1aadc79b18f97fb703577cb2077c58a855adaac7
8.	Image 8	95587b5932501651584721575dfcef88b649f703
9.	Image 9	47197681cfa50d2c8e6920b0dae5fef29d38d6c7
10.	Image 10	aeb4e1c78fe5b2df7bb0c7b635e8510184b608a4
11.	Image 11	de2ae7d06ea8cd8370605ef4d9ef55a1f027a143
12.	Image 12	cc7b039626d5473bb5222ec52400f81882964133
13.	Image 13	35ded2143aa236642867404767bcea6a9d020afd
14.	Image 14	76a0d5f2738e10b88253b3c2ae118b82d9ddd2a0
15.	Image 15	8db15ac5846d8066c5a7342f9204e94a698d7a12
16.	Image 16	9114820127ebcaac4f0299bbe6e641f08759fd8a
17.	Image 17	4e9f0041a4b5bda1c2f13734a0a90b4d59f2e266
18.	Video 1	0ccc91384d2a0d8f2676a62b75e0387ceef3d32f
19.	Video 2	44f87b3fa4cdf8a08c52e0b749a5b505ba90e792
20.	Video 3	bd98f1b785c00ef492f1e39a44827f0ced0db070
21.	Video 4	41335618e5e9a116da7240aa16bffe6dc7381523
22.	Video 5	3e1029c7a854ac7ea778d50b630d06de77617afd
23.	Video 6	380ad084d63e90acf70d88ca1a9700f253fa5556
24.	Video 7	6a720737d6910826273b16d01bf651f428ca24f4



25.	Video 8	2f58341ec55c0f14e602cbd8b8bea22f71686203
26.	Video 9	40738bd0e51346f9fc33a6ce6045948191020890
27.	Video 10	f09b4349153e54a02ad8c1204b324727701ff678

Obtained through the following algorithm: -

☒ SHA1

☐ SHA256

☐ MD5

☐ Other _____ (Legally acceptable Standard)

(Hash report to be enclosed with the certificate)

Arshad
अरशाद

(Name and Signature)

Date (DD/MM/YYYY):

Time (IST): 13:32 hour (In 24 hour format)

Place: New Delhi



ATTESTED

NOTARY (Govt. of India)
Neelam Sharma, Advocate
Enrol. No.-D1281/2001
Ch. No. 185A, Gate No. 11
Pasala House Courts,
New Delhi-110001
(M) : 9899408301

Yash Kumar
13/7/24
I identified the deponent who
has signed in my presence

13 JUL 2026

Advance Service of Reply on behalf of the Respondent No. 1 in OA No. 73 of 2025 titled as "Abdullah v. Gram Panchayat Sadai and Ors."

1 message

Ujjwal Kumar <Ujjwal@sncompany.in>
To: gaddhamna@gmail.com

Mon, Jul 13, 2026 at 1:58 PM

Ujjwal Kumar <Ujjwal@sncompany.in>
to gaddhamna@gmail.com

Mon, Sep 1, 2025, 3:44 PM

Dear Sir,

PFA the scanned and bookmarked copy of the Reply on behalf of the Respondent No. 1 to the objections filed by the the Applicant in OA No. 73 of 2025 titled as "Abdullah v. Gram Panchayat Sadai and Ors."

Kindly acknowledge the service.

Regards
Adv. Ujjwal Kumar
From Office of Adv Abhishek Jain
68, GF Todarmal Road
New Delhi-110001
Mob No. 9999570000

 **Reply to Objections.pdf**
1912K